

ITEM NO.6 Court 10 (Video Conferencing)

SECTION XI-A

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

Petition(s) for Special Leave to Appeal (C) Nos.6261-6262/2021

(Arising out of impugned final judgment and order dated 03-02-2021 in WPC No. 3488/2021 05-04-2021 in RVWPET No. 45/2021 passed by the High Court of Orissa at Cuttack)

OFFICE OF THE ODISHA LOKAYUKTA

Petitioner(s)

VERSUS

PRADEEP KUMAR PANIGRAHI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.55155/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.55154/2021-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 23-04-2021 These petitions were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE AJAY RASTOGI**

**For Petitioner(s) Mr. Ravindra Shrivastava, Sr. Adv.
Mr. Arjun Garg, AOR
Ms. Harneet Kaur Khanuja, Adv.
Mr. Anshuman Shrivastava, Adv.
Mr. Abhijeet Shrivastava, Adv.
Ms. Garima Tiwari, Adv.
Mr. Arpit Jain, Adv.
Ms. Shrutika Garg, Adv.
Mr. Ravidas S., Adv.
M/s R.S. Chambers, Advs.**

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

Issue notice.

In the meantime, operation of the impugned order shall remain stayed.

**(RASHMI DHYANI)
COURT MASTER**

**(DIPTI KHURANA)
COURT MASTER**